an>

Title: Discussion on the motion for consideration of the Warehousing Corporations (Amendment) Bill, 2015 (Discussion concluded and Bill Passed).

HON. DEPUTY SPEAKER: The House will take up discussion on the Warehousing Corporations (Amendment) Bill, 2015.

Shri Ram Vilas Paswan.

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री (श्री राम विलास पासवान) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूं-

"कि भाण्डागारण निगम अधिनियम, 1962 का संशोधन करने वाले विधेयक पर विचार किया जाए।"

उपाध्यक्ष महोदय, यह विधेयक टेक्नीकल है। सी.डब्ल्यू.सी. है, वह वर्ष 1957 में बना था और वर्ष 1999 में इसे मिनी रत्न सूची-1 का दर्ज़ा दिया गया था। जो इस कानून की धारा 5 है, इसमें सरकारी गारंटी लेने का प्रावधान है। जो पी.एस.यू. मिनी रत्न हो जाती है, उसमें सरकारी गारंटी खत्म हो जाती है और उसको वित्तीय अधिकार स्वयं मिल जाता है, सरकार की गारंटी का अधिकार खत्म हो जाता है। लोक उद्यम विभाग ने कहा कि इसमें संशोधन की आवश्यकता है, जिससे इनको वित्तीय अधिकार मिल जाएं। इसको लेकर जो पूर्ववर्ती सरकार थी, उस समय यूपीए की सरकार में यह प्रस्ताव कैबिनेट में ले जाया गया और कैबिनेट ने 2 जून, 2011 को इसको अनुमोदित कर दिया था। इसके बाद 28.12.2011 को इसी लोक सभा में इसे पेश किया गया था। लोक सभा ने इसे स्थायी समिति में भेज दिया था। स्थायी समिति ने भी इस संशोधन का समर्थन करते हुए 30 अगस्त, 2012 को अपनी रिपोर्ट प्रस्तुत कर दी। 15वीं लोक सभा भंग हो जाने के कारण यह विधेयक पास नहीं हो सका। 15वीं लोक सभा में जो विधेयक आया था, जो पास नहीं हो सका था, उसी को लेकर हम आए हैं और यदि यह बिल पास हो जाता है तो जो बजटीय सहायता और गारन्टी देने के लिए जो केन्द्र सरकार के ऊपर हम निर्भर रहते हैं, वह ऑटोमैटिक खत्म हो जाएगा। इनको अपना वित्तीय अधिकार, 500 करोड़ रूपए तक का पूँजी व्यय, बिना सरकार की अनुमति से करने का इनको अधिकार मिल जाएगा और ज्वाइंट वेंचर का भी अधिकार मिल जाएगा।

वर्ष 1967-68 से ही यह मुनाफे में चल रहा है, इसलिए अभी तक वह गारन्टी देने की नौबत नहीं आई है। इसलिए मैंने 5(1) में संशोधन की बात रखी है और जब 5(1) में संशोधन हो जाता है तो इसके अलावा जो धारा 27(4) है, 30(2) है, 31(8) है, और 39 है, उनकी कोई आवश्यकता नहीं रह जाती है। इसलिए उसमें भी संशोधन करने का प्रस्ताव है। यह बस इतना ही है। इसमें कोई ज्यादा कुछ नहीं है, बस टेक्निकल मामला है। पूर्ववर्ती सरकार जिसे लाई थी, उसको हम ला रहे हैं और उम्मीद है कि सदन बिना चर्चा के ही इसे पास कर देगा।

HON. DEPUTY SPEAKER: Motion moved:

"That the Bill further to amend the Warehousing Corporations Act, 1962, be taken into consideration."

Prof. K.V. Thomas to speak

SHRI MALLIKARJUN KHARGE (GULBARGA): Of course, the Minister has moved this Bill, and Prof. K.V. Thomas has to speak. मेरा एक संशय इसमें है। यह ठीक है कि पिछली गवर्नमेंट इसे लाई थी और आप भी इसको आगे बढ़ा रहे हैं। यह एक और बात है, लेकिन मुझे इस बात का संशय है कि अगर गवर्नमेंट गारन्टी निकल गयी तो शेयर होल्डर्स के लिए कल के दिन, यानी इस कारपोरेशन में जो आस्था रखते हैं या सेन्ट्रल वेयर हाउसिंग कारपोरेशन में जो एग्रीकल्चरिस्ट अपना माल रखते हैं और दूसरे जो भी शेयर होल्डर्स हैं, स्टेक होल्डर्स हैं, उनका विश्वास इस पर से उठ जाएगा। अगर गवर्नमेंट गारन्टी ही नहीं है तो हम उसमें क्यों रखें और फिर आहिस्ता-आहिस्ता यह प्राइवेटाइजेशन हो जाएगा। जब आहिस्ता-आहिस्ता प्राइवेटाइजेशन हो जाएगा तो इस वक्त नो लॉस, नो प्रॉफिट बोलिए या थोड़ा प्रॉफिट वर्ष 1958 के बाद जो कर रहे हैं, अगर वह खत्म हुआ तो उसके बाद आम जनता को खासकर किसानों को तकलीफ होगी। उसके लिए आपको सोचना होगा, यह एक बात है।

दूसरा प्वाइंट यह है कि आहिस्ता-आहिस्ता उसमें से गारंटी निकल जाएगी। वे कल बोलेंगे कि पी.पी.पी. मोड में होगा, ज्वाइंट वेन्चर में होगा या प्राइवेट आदमी उसको कैप्चर कर लेंगे, तब इसमें से रिजर्वेशन भी खत्म हो जाएगा। नेचुरली जो आदमी उन्हें ज्यादा खरीदते हैं, वे अपना शेयर होल्डिंग वहां रख देते हैं, तो उनकी वॉइस चलती है। उन्हें इस दिशा में भी सोचना चाहिए।

यह ठीक है कि पिछली गवर्नमेन्ट इसे यहां लेकर आयी थी, और आप इसे आगे बढ़ा रहे हैं, यह बात और है। मेरा संशय यह है कि इसमें अगर बाहर से आये हुए शेयर होल्डर्स की मेजॉरिटी बन गयी और दूसरी चीज यह है कि गवर्नमेन्ट की जो एसेट है, अगर आज आप उसे दूसरों को देंगे तो कल किसानों को तकलीफ होगी। इसे ध्यान में रख कर, आप इसके लिए क्या कर सकते हैं, इसके बारे में सोचिए?

PROF. K.V. THOMAS (ERNAKULAM): Sir, I rise to support the Warehousing Corporations (Amendment) Bill, 2015 further to amend the Warehousing Corporations Act, 1962, which has not been taken for discussion in this House.

This Bill is the child of the UPA-II Government and to be precise, this Bill was authored when I was the Food Minister in the UPA-II Government. Some apprehensions, which Shri Kharge raised here, had been discussed in detail. After finding out ways and means to address those apprehensions, this Bill was brought. Then, it also went to the Standing Committee.

We never believe in opposing a Bill for the sake of opposition unless the very solemn substance of our Bill is clandestinely removed. Now, the purpose of the Bill is to allow withdrawal of the Government guarantee extended to the Central Warehousing Corporation. In the process, the Government will be absolved of its responsibility of being the guarantor. The dispensation of the guarantee is overdue.

I know the good performance of the Central Warehousing Corporation from very close quarters. The performance of the Corporation has been quite

spectacular. The owned and constructed capacity of the warehousing has increased from 67.60 lakh tonnes in 2008-09, the beginning of the UPA-II Government, to 75.81 lakh tonnes in 2013-14, the end of the UPA-II Government. There has been substantial enhancement in the storage capacity during this period. The turnover of the organisation rose from Rs. 849.25 crore in 2008-09 to Rs. 1,528.19 crore in 2013-14. It means that there has been a nearly 100 per cent increase. Profit before tax has shown an increase from Rs. 110.44 crore in 2008-09 to Rs. 256.47 crore in 2013-14. Profit after tax has increased from Rs. 110.46 crore in 2008-09 to Rs. 161.05 crore in 2013-14. The dividend given by the Corporation rose from 30 per cent in 2008-09 to 48 per cent in 2013-14. I congratulate the Chief Executives and officers of the CWC for this commendable achievement.

Nevertheless, I would like to emphasise a few points which deserve to be followed by the new Government. It is necessary to upgrade the existing bulk handling infrastructure through enabling Government policies, focusing on mechanical harvesting, construction of a series of silos at procurement and distribution centres and transportation of grains from silos to rail heads and to destinations through specially designed tracks and railway wagons.

My request to my hon. colleague is that we have started a large number of modernization processes, like computerization and *in camera* operations. As a result, damage in FCI alone, which was to the tune of 2.5 per cent in 2008-09, has come down to 0.01 per cent. So this modernisation process has to continue.

Sir, we have got a big challenge. The magnitude of the problem can be gauged from the following indicators. Food grains production this year is to the tune of 264.7 million tonnes. It was a record production that we had. But the post-harvest losses in wheat were eight per cent of the production, and 11 per cent of production in the case of rice. We have to bring down these losses at the time of harvest as also after harvest.

At present the storage capacity available is 108 million metric tonnes, and the storage capacity to be created for FCI and PDS requirements is 150 lakh metric tonnes. The existing gap for meeting private commercial demand is 200 lakh metric tonnes. So the total warehousing gap is to the tune of 350 lakh tonnes. So we need more godowns, more warehouses and better technologies. In this direction private sector can play a major role to build and manage the storage capacity in the country. This is particularly so in respect of incorporated bulk handling storage and transportation. There is also a need to fund these operations through public issues by private enterprises, soft loan guarantees like NABARD and commercial borrowings.

In this connection I would like to give a signal to the Government that in this process of expansion and modernisation, it should not go into the private hands and corporate houses. You can try the cooperative movement in the country like in Andhra and in Odisha where a large number of cooperative societies have come in for constructing these storages.

Our ports need to be strengthened with the involvement of private sector. There are very little warehousing facilities for storage of food grains at the ports. Non-traditional ports also should be equipped to handle the increasing need of food grains traffic. This involvement of private sector in strengthening the storage infrastructure should be made an integral part of Make in India Initiative of the Government.

In large parts of rural areas manual harvesting and thrashing is in force. Grains in small quantities are collected, bagged and taken to the storage point. Bagging, loading and unloading process pushes up the cost of operations. Where the mechanical harvesting is done, grain in bulk is collected and this lends itself to bulk movement to the silos and to the distribution point.

The one successful model of bulk handling of food grains is the model evolved by the Food Corporation of India and the Adani Agri Logistics Limited together. This is in Punjab. It is a very successful project which we have initiated and it has become very successful.

Earlier we were following the American models but we have now developed our own models. No doubt there were teething troubles initially and the subsequent issues hampered its progress. However, in 2013 these irritants were sorted out and now it is operating successfully.

Under this model specially designed rakes or dedicated trains are put in place which constitute basically a modern wagon loading system which allows the wagons to be filled at the rate of 700 tonnes per hour, taking only 2.5 minutes to fill one wagon. This would also provide ultra modern storage and transportation facilities to the Food Corporation of India. The cost of this project is only Rs.600 crore. The purpose of the project is to prevent wastage of food grains and to preserve the inherent nutritional content in the process of modernisation.

Another example which I remember of PPP in bulk handling is the L.T. Overseas model. They operate in partnership with the Government of Punjab. They have set up a silo in Amritsar. Grain is brought in bags, unpacked and stored in the silo, and taken for bulk processing and distribution.

Sir, this House passed the Warehousing Development (Regulatory) Authority Act. This requires the warehouses to be registered under this Authority and when farmers store their agricultural products in these registered warehouses, they get electronic receipt. With this electronic receipt, they can get financial assistance from the banks, even cooperative banks at a very small interest rate. This saves the farmers from distress sale of their products. This is one of the areas where we have to give stress so that farmers do not go in for the distress sale when production is high. For example, this year the sugar production has been high and the price has fallen to Rs 25 per kilogram in the market and huge arrears are to be given to the farmers. This is the time when we can make use of registered warehouses.

With these words, I request my hon. colleague to move forward into developmental activities. Irrespective of political conservations we have, we will support the Government when we have taken a path; a path of progress and development to modern technology.

श्री गणेश सिंह (सतना) : उपाध्यक्ष महोदय, मैं इस विधेयक के पक्ष में बोलने के लिए खड़ा हुआ हूं। अभी माननीय मंत्री जी ने विधेयक के मूल उद्देश्य के बारे में बहुत विस्तार से अपनी बात रखी है। यह अलग बात है कि प्रतिपक्ष के साथी श्री खड़गे जी ने और श्री थॉमस जी ने कुछ आशंकाएं व्यक्त की हैं। जबकि इस विधेयक का मूल स्वरूप वही है जो 2012 में यूपीए-2 के समय आया था, इसमें नया कुछ भी नहीं है। उस समय उनको आशंकाएं नहीं थीं कि यह निजी क्षेत्र में चला जाएगा, अगर इससे सरकारी गारंटी दूर हो गई तो आज जब नई सरकार ने संशोधन बिल प्रस्तुत किया है तब उनको आशंका दिखाई दे रही है। मैं उनसे स्पष्ट रूप से कहना चाहता हूं कि प्रधानमंत्री श्री नरेन्द्र मोदी जी की सरकार देश हित में उन सभी तरह के निर्णय के लिए काम कर रही है, चाहे वह यूपीए सरकार के समय के मामले हों, चाहे आज की जरूरत के अनुसार हो। निश्चित तौर पर यह निगम पूरी तरह से लाभ पर काम कर रहा है तो यह स्वाभाविक है कि ऐसी स्थिति में भारत सरकार की जो गारंटी थी उससे उसे मुक्त किया जाना चाहिए। जिस तरह से निगम को मिनी रत्ना कंपनी को दर्जा मिला है, उसके भी कुछ मापदंड हैं। सार्वजनिक उद्यम विभाग ने जो मापदंड बनाए हैं उसके आधार

पर सरकारी गारंटी है उसे हटाना ही होगा। इसी बात के लिए यह संशोधन लाया गया है।

यह विधेयक 1962 के विधेयक में संशोधन कर रहा है, इसमें केन्द्र सरकार द्वारा अधिसूचित कृषि उपज या अन्य वस्तुओं के भंडारण के प्रयोजन के लिए है। आज मंत्री जी ने कहा है कि धारा 5 जिसमें केन्द्र सरकार की गारंटी से उनको अलग करने का अधिकार देगी। इसी तरह से इसके उप-धाराएं हैं 27, 30, 31 और 39 इसमें जो संशोधन होगा, इससे इस निगम को पूरे अधिकार मिलेंगे। धारा 5 की उप- धारा 1 में निर्दिष्ट प्रत्याभूति वापस ली जाएगी और केन्द्रीय सरकार अपने उत्तरदायित्व से मुक्त हो जाएगी। इसी तरह से धारा 27 में भंडारण निगम को उधार लेने का अधिकार मिलेगा। धारा 30 में लाभों का अधिकार मिलेगा। धारा 31 में भंडारण निगम को लेखा और लेखा परीक्षा का अधिकार सौंपा जाएगा। धारा 39 में आय कर से संबंधित मामलों में स्वायत्ता मिलेगी। यह बात बिल्कुल सही है कि आज देश में भंडारगृहों की बहुत जरूरत है, क्योंकि हम देखते हैं कि अनाज खरीदने के बाद खुले में पड़ा सड़ता रहता है। अगर हम पिछले दिनों के उदाहरण देखें, तो स्पष्ट रूप से दिखाई पड़ रहा है कि हमारे उत्पादन के अनुसार भंडारण की उतनी क्षमता नहीं है।

अभी श्री थॉमस साहब कह रहे थे कि इसमें निजी क्षेत्र को बढ़ावा मिलेगा। हमारा कहना है कि निजी क्षेत्र के सहयोग की जरूरत तो है, लेकिन निश्चित तौर पर उनकी जरूरत हमें गांवों में है। आज गांव में अनाज का उत्पादन हो रहा है, जिसकी सरकार खरीद भी कर रही है, लेकिन उसे खुले में रखती है। हमारा लाखों टन अनाज, सब्जियां और फल खराब हो रहे हैं। शीत भंडारण न होने के कारण आज वे फसलें खराब हो रही हैं। इस कारण किसानों को भारी नुकसान उठाना पड़ रहा है। वैसे भी प्राकृतिक आपदाओं ने किसान को बहुत कमजोर बना दिया है। आये दिन फसलों को नुकसान पहुंचाने के लिए कुछ न कुछ प्राकृतिक आपदायें आती रहती हैं।

अभी पिछले दिनों भयंकर ओलावृष्टि हुई, जिसके कारण खड़ी गेहूं और चने की फसल पूरी तरह से नष्ट हो गयी। हमारे मध्य प्रदेश के 30 जिलों में, लगभग सवा तीन हजार गांवों में बिल्कुल पकी हुई फसल नष्ट हो गयी। किसान को अपने उत्पादन का उचित मूल्य मिले, इस दिशा में हमारी सरकार तो प्रयास कर रही है, लेकिन सबसे बड़ी जरूरत उसके भंडारण की है।

मैं माननीय मंत्री जी का ध्यान आंकड़ों की तरफ आकृष्ट करना चाहता हूं। हमारे यहां 6488 शीत भंडार हैं, जिनकी क्षमता 40 लाख टन है। हमारे देश का उत्पादन 10.4 करोड़ टन के आस पास है, जबकि भंडारण की क्षमता 3.84 फीसदी है। इस असंतुलन को कैसे पूरा किया जाये, कैसे हम उन्हें पूरी तरह से भंडारण की सुविधा दे सकें, यह हमें सोचना होगा। जब किसान का अनाज आता है तब बाजार में उसका भाव कम होता है। हमें ऐसी व्यवस्था बनानी चाहिए, जिसके तहत कोई सोसायटी या कोआपरेटिव संस्था बने, जिससे हमें अपनी आवश्यकतानुसार कुछ पैसा लोन के तौर पर मिल जाये और जैसे ही बाजार का भाव ठीक हो जाये, वैसे ही हमारा अनाज या सब्जी-फल बिक जाये। मैं समझता हूं कि इससे किसान को लाभ मिलेगा। यह व्यवस्था भी आने वाले समय में बनाने की जरूरत है।

हमारी मध्य प्रदेश सरकार ने किसानों को ऑफर दिया है कि निजी क्षेत्र में अगर वह अपने गांव में गोदाम बनाना चाहते हैं तो हम इन-इन शर्तों पर उन्हें अनुमति देने के लिए तैयार हैं। उसका इतना लाभ हुआ कि आज गांव-गांव में गोदाम बनना शुरू हो गया। हमें लगता है कि पूरे देश में ऐसी योजना बनानी चाहिए। लेकिन जो किसान अपनी जमीन पर भंडारण के लिए गोदाम बनाता है, उसे कहीं न कहीं सरकार के साथ अनुबंधित करना चाहिए। अगर हम उसके साथ अनुबंध करेंगे, तो बैंक उसे लोन देगा। लेकिन अनुबंध न होने के कारण बैंक लोन नहीं दे पा रहा।

पिछले दिनों जो स्थिति सामने आयी है, उस बारे में मेरा सीधा-सीधा यही कहना है कि सरकार इस बात पर गंभीरता से विचार करे। चूंकि हमारी सरकार चाहती है कि किसान का जो खेती का धंधा है, वह फायदे का बने। खेती का धंधा तभी फायदे में हो सकता है, जब एक ओर लागत खर्च घटे और दूसरी तरफ भंडारण की व्यवस्था हो, ताकि बाजार के अनुसार उन्हें अपनी चीजों का दाम मिल सके। तीसरी सबसे बड़ी बात यह है कि उनकी फसल की पूरी तरह से सुरक्षा हो जाये। इस दिशा में भी प्रयास करने की जरूरत है।

जब हम भंडारगृहों के बारे में चर्चा करते हैं, तो निश्चित तौर पर उसका सीधा संबंध किसानों के उत्पादन से जुड़ा हुआ है। किसानों के उत्पादन की रक्षा और सुरक्षा की जवाबदारी आज देश के लिए बहुत आवश्यक है। फूड सिक्योरिटी बिल के तहत सबको खाद्यान्न की सुरक्षा का अधिकार मिला।

15.00 hrs

मध्य प्रदेश में जितना भी गेहूं और धान पैदा हुआ, मध्य प्रदेश सरकार ने 100 प्रतिशत खरीद की। हमारी सरकार 100 प्रतिशत खरीद भी करती थी और बोनस भी देती थी, लेकिन जब से खाद्य सुरक्षा विधेयक आया है उस पर कहीं न कहीं रोक लग गई, उसे पुनः चालू किया जाए। हमारे राज्य को जितनी आवश्यकता है, जितना फूड सिक्योरिटी के लिए अनाज चाहिए, उतना खरीद सकता है, लेकिन राज्य सरकार अगर बाकी का खरीदना चाहती है तो वह कहां रखेगी? इस पर भी विचार करना चाहिए। अगर आवश्यकता से अधिक उत्पादन हुआ है तो उसकी खरीद की जवाबदेही सरकार की होनी चाहिए। यह किसानों के लिए बहुत जरूरी है।

महोदय, माननीय मंत्री जी बड़े अनुभवी हैं। बहुत समय से कई विभागों के मंत्री रह चुके हैं। उन्हें मालूम है कि देश के किसानों की क्या जरूरत है। गांव और किसान को मजबूत करके विभाग को कैसे आगे ले जाना है। वेयरहाउस को कैसे मजबूत करना है। इसके साथ कई विषय जुड़े हुए हैं। एफसीआई के जहां केंद्र हैं, वह उन्हीं के पास खरीद कर रही है। एफसीआई के केंद्र निर्धारित हैं कि यहीं खरीद करेंगे, मध्य प्रदेश में इतने लाख टन करेंगे, अन्य राज्यों में इतने लाख टन खरीद करेंगे। मेरा प्रश्न है कि बाकी की खरीद कौन करेगा? मुझे लगता है कि इस पर भी सरकार को विचार करना चाहिए ताकि किसान की फसल के उत्पादन की पूरी खरीद सरकार के माध्यम से हो सके और दाम बढ़ सके। यह विधेयक देश के लिए बहुत जरूरी है।

महोदय, माननीय मंत्री जी ने कहा है कि इसे बिना बहस पारित करने की जरूरत है। इसमें टैक्नीकल संशोधन है। कांग्रेस के मित्रों ने इस बिल का समर्थन किया है, मैं इसके लिए उनका धन्यवाद करता हूं। मैं बाकी वक्ताओं से भी कहूंगा कि इस बिल को सहमति के साथ पारित कराएं। मैं इस बिल का पुरजोर समर्थन करता हूं। धन्यवाद।

SHRI S.R. VIJAYA KUMAR (CHENNAI CENTRAL): Hon. Deputy Speaker, Sir, I thank you for enabling me to be a participant in this debate on the Warehousing Corporations (Amendment) Bill.

I thank our beloved leader, Puratchi Thalaivi, Amma, who has compassion for the poor and cautious care for the protection of public sector undertakings that help save our economy. Let me marshal my thoughts following the footsteps of our beloved leader. This Warehousing Corporations (Amendment) Bill, which seeks to bring about certain amendments to the original Warehousing Corporations Act of 1962, makes me to think and blink for a while.

I think. Yes, I begin to think. It is because a profit-making corporation, that is the Central Warehousing Corporation that has been paying dividend to the Government of India since 1957-58, is being taken out of the protective arms of the Government.

CWC's activities spread all over the country form the backbone of our public distribution system. CWC is also a mini-ratna public sector enterprise. Apart from being profit earning company, it does not depend on any financial support or contingent liability on the part of the Government. Right from 2003, the net worth of the Corporation has been positive. But, still the Government prefers now to withdraw and absolve itself of its responsibility of being its guarantor. So, I blink.

We can presume that the Government in the near future may shed its shares of this profit-making Corporation. The Government appears to be distancing itself from its responsibility of proving its *de facto* ownership over this Corporation as a guarantor.

I do not know why this Government is moving away from the Central Warehousing Corporation which is deemed to have been included among the securities enumerated in Section 20 of the Indian Trusts Act, 1882 and is also expected to be approved securities for the purpose of the Insurance

Act, 1938 and

the banking Companies Act, 1949. The founding of this Corporation with the incorporation of so many Acts enacted in the previous era only shows the great concern of the founding fathers to have a solid foundation for this Corporation to benefit the food security policy and the poorer sections of the society especially during food scarcity situations.

While withdrawing from its role of being a guarantor, I do not know why this Government is withdrawing the exemptions given to this Corporation under the Income Tax Act of 1961.

Hereafter the Warehousing Corporation shall be liable to income tax and super tax accordingly on its income, profits and gains. When the dividends from this corporation were constantly and annually paid to the Government, why this Government seeks to tax this company's income, profits and gains? I fail to understand that. I do not know whether I am right in bringing into my mind the age old tale of the golden goose now and I would like to impress upon the Government to go slow in abdicating its responsibility towards this organisation.

With these words, I conclude.

Thank you.

DR. TAPAS MANDAL (RANAGHAT): Hon. Deputy-Speaker, Sir, a premier Warehousing Agency in India established in 1957 providing logistics support to the agriculture sector is one of the biggest public warehouse operators in the country offering logistics services to a diverse group of clients.

CWC is operating 464 warehouses across the country with a storage capacity of 10.8 million tonnes providing warehousing services for a wide range of products ranging from agricultural produce to sophisticated industrial products.

A few amendments were introduced in the House for passing. The Corporation is a Schedule A, Mini-Ratna Category – I Public Sector Undertaking with effect from 23 September, 2009. Based on that, the guarantee would be withdrawn as the Central Government dissociates itself from the responsibility of being a guarantor. I am unable to understand why the Government keeps away from a profit making body? What is the intention behind it? It is a fact that Mini-Ratna awardee Public Sector enterprises do not get financial support or Government guarantees as per the provisions. I think that by passing this amendment, the beneficiaries may feel insecure. It is an unwise decision when the Government is running with debts. The corporation has been consistently making profits and paying dividends to its shareholders. CWC paid dividend at the rate of 41 per cent of the equity for the year 2012-13.

According to the Statement of Objects and Reasons of the Bill, the Government has also not given any guarantee besides the payment of minimum guaranteed dividend as required under some provisions of the Act.

The storage capacity utilisation of CWC was 86 per cent in 2013-14 and that should be improved in future. Sufficient warehousing facilities need to be extended for agricultural produce. Around 20-30 per cent of the total food grain harvest is wasted due to inadequate facilities. Only 29 per cent of the space accounts for agro warehousing. India needs to recalibrate its strategy to mitigate the challenges of high food grain wastage due to lack of scientifically sound storage facilities in the country and high inflation due to lack of cold chain infrastructure like cold storage, refrigerated transport as it leads to wastage of fruits and vegetables.

The Central Railside Warehouse Company, under CWC, decided to construct Railside warehouses worth Rs. 15 crore each in the States of Gujarat, Maharashtra, Bihar, Assam and Karnataka. There was the same proposal for Malda in West Bengal during the last financial year, but that has been refused by the Railways. I would like to request the Government to rethink on the project because of its vital geographical advantage for the whole country.

Sir, with these words I conclude my speech with the expectation that the Government will look into it seriously.

Thank you.

श्री बलभद्र माझी (नबरंगपुर): उपाध्यक्ष महोदय, मैं आपका आभारी हूं कि आपने मुझे इस संशोधन बिल पर बोलने का मौका दिया।

महोदय, यह इस कानून को बदलने का जो तर्क दिया गया है, वह यह है कि जब से यह कॉर्पोरेशन बना है, तब से यह फायदे में है और वर्ष 2003 से यह कॉर्पोरेशन पॉजीटिव साइड में है। मेरे ख्याल से यह तर्क यथेष्ट नहीं है, जिसके लिए कानून को बदला जा रहा है। अगर कॉर्पोरेशन सही से काम कर रहा है तो सरकार उसकी जिम्मेदारी से हटना क्यों चाहती है? अगर कम्पनी कोई लोन नहीं ले रही है तो अच्छी बात है। सरकार को गारंटी देने में क्या समस्या है? आज के दिन 10.8 मिलियन टन की इनकी स्टोरेज केपेसिटी है। ऐसोचेम की स्टडी के अनुसार 33 मिलियन स्टोरेज केपेसिटी की जरूरत है। केवल कॉर्पोरेशन के ऊपर छोड़ देने से यह केपेसिटी नहीं बन सकती है। इसके लिए प्राइवेट पार्टीसिपेशन बहुत जरूरी है। प्राइवेट पार्टीसिपेशन तभी आएगा, जब उनको यह भरोसा हो पाएगा कि वह जो पैसा लगाएंगे, उसका उनको रिटर्न मिलेगा। यह तभी सम्भव है, जब सरकार उसकी गारंटर रहेगी। इसको सिर्फ कॉर्पोरेशन के ऊपर छोड़ देंगे तो मुझे संदेह है कि प्राइवेट पार्टीसिपेशन में वेयर हाउसिंग बनाने के लिए कम्पनीज़ आएंगे।

महोदय, आज के दिन स्टोरेज केपेसिटी और विशेषकर कोल्ड स्टोरेज केपेसिटी की शोर्टेज की वजह से सालाना 13 हजार करोड़ रुपये का फल और सब्जियों का वेस्टेज हो रहा है। कोल्ड स्टोरेज ही नहीं, अपितु कोल्ड स्टोरेज रिलेटिड ट्रांसपोर्ट सिस्टम भी होना चाहिए। इसके साथ-साथ अन्य फूड ग्रेन का वेस्टेज मिल लें तो यह कुल मिला कर 45 हजार करोड़ रुपये का वेस्टेज हो रहा है। इस वेस्टेज को कम करने के लिए अच्छे स्टोरेज और निगरानी की आवश्यकता है, जिसके लिए प्राइवेट पार्टीसिपेशन होना बहुत जरूरी है।

महोदय, आज के दिन स्टोरेज केवल चावल का ही होता है, धान को वेयरहाउसिंग कॉर्पोरेशन में लेने का कोई प्रावधान नहीं है। आसमान के नीचे धान खरीदा जाता है और कोई अनसीजनल बारिश हो जाती है तो वह धान अंकूरित हो जाता है, जिसके कारण ही यह 45 हजार करोड़ रुपये का वेस्टेज होता है। इसलिए वेयरहाउसिंग कॉर्पोरेशन में केवल चावल को ही नहीं, अपितु धान को भी स्टोरेज के अंतर्गत लाया जाए। अगर पक्का वेयरहाउस न हो तो कम से कम एक टीनशेड के नीचे खरीदा जाए, खुले आसमान के नीचे न खरीदा जाए। इसका ध्यान रखने की आवश्यकता है। जहां तक

ओडिशा का सवाल है, ओडिशा पहले राइस डेफीसिट स्टेट था, लेकिन आज यह राइस एक्सेस स्टेट हो गया है। यहां चावल और धान की खूब उपज हो रही है। इसलिए वहां बहुत ज्यादा वेयरहाउसिंग केपेसिटी क्रिएट करने की जरूरत है। इसमें आनंदपुर में 10 हजार टन का वेयर हाउस बनाना है, बालेश्वर में 10500 मीट्रिक टन केपेसिटी का बनाना है, कटक में पांच हजार टन का बनाना है एवं उजगपुर में पांच हजार टन की केपेसिटी का बनाना है। लेकिन इनके काम में पिछले चार-पांच साल से कोई प्रगति नहीं हो रही है, जिसकी वजह से अनाज खुले में पड़ा है, पानी में भीग रहा है और सड़ रहा है। ओडिशा में वेयरहाउसिंग मैनटेनन्स के लिए एग्जिक्युटिव इंजीनियर की पोस्ट थी, जिसे कोलकाता ट्रांसफर कर दिया गया, जिसकी वजह से हमारे यहां के वेयरहाउस की अच्छे से देखभाल नहीं हो रही है। इसकी वजह से हुदहुद आने के समय में बालेश्वर में ढाई सौ मीट्रिक टन अनाज नष्ट हो गया। इसलिए सरकार से निवेदन है कि ओडिशा में जो एग्जिक्युटिव इंजीनियर की पोस्ट थी, उसको पुनः स्थापित किया जाए ताकि ओडिशा में जितने भी वेयरहाउसिज़ हैं, उनकी अच्छे से देखभाल हो। इतना कह कर ही मैं मेरा वक्तव्य समाप्त करता हूं। धन्यवाद।

SHRI THOTA NARASIMHAM (KAKINADA): Mr. Deputy-Speaker Sir, I thank you very much for giving me this opportunity to speak on the Warehousing Corporation (Amendment) Bill, 2015.

Prior to my political life, I was serving as a Government servant. I worked in Andhra Pradesh State Warehousing Corporation for a long period upto 2004. My colleagues are still in service. I have been maintaining cordial relations till today with the Corporation. As an ex-employee of the Corporation, I feel that it is my bounden duty to speak on this Bill. I totally support this Bill in letter and spirit. I congratulate Shri Ram Vilas Paswan ji, the hon. Minister for Consumer Affairs, Food and Public Distribution for introducing this important Bill.

The Central Warehousing Corporation has been awarded mini ratna status. Mini ratnas do not get financial support nor the Government guarantees as per the provisions. This Corporation is a profit-earning body which has neither taken any loan from the Government nor was it dependent on the Government Budgetary support. The Government has also not given any guarantee besides the payment of minimum guaranteed dividend. This Bill seeks to withdraw the guarantee of the Government, absolving its responsibility of being the guarantor.

Warehouses' main aim is to strengthen rural credit and marketing. At the time of Green Revolution and food scarcity, Warehousing Corporations played a crucial role to bring the situation under control and also to avoid hoarding of foodgrains. Even today they play an important role in the implementation of Government schemes, like the Public Distribution System procurement, mid-day meals scheme, Integrated Child Development Scheme, and also to arrange storage facility to the farmers and also to small traders and bulk depositors. It also facilitates the depositors to obtain hassle free loan on their produce.

I have a few suggestions to make. Traditional warehousing has declined and recent retailing trends have led to the development of warehousing-style retail stores. The same building serves as both warehouse and retail store.

With the entry of MNCs in the Indian market, it is very much essential to make rapid changes in the Government warehousing system, both at the Central and at the State level. They should mould themselves with diversified activities according to the changing needs of the Indian market. Even though private players are allowed in this field, the Central Warehousing Corporation and the State Warehousing Corporations have to be preferred in Government programmes. I would request the Government to give this kind of encouragement to the Central Warehousing Corporation and the State Warehousing Corporations.

The Central Warehousing Corporation has been maintaining the Central Warehousing Corporation Employees' Provident Fund Trust since its inception. The Trust had earned interest on the investment of Funds and it has accumulated to the extent of Rs. 45 crore approximately upto 2013-14. There is a CAG observation that there should not be any variation between the interest earned on the PF and the interest paid to the workers. Hence, I would request you to distribute the said surplus proportionately to the employees.

The Department of Public Enterprise issued instructions to all profit making Central Public Sector Enterprises to create a Contingency Fund to meet the contingencies, such as medical facilities, etc. exclusively for the retired employees. I would request the hon. Minister to create a Contingency Fund immediately.

The Central Warehousing Corporation's dividend, in the name of Performance Related Pay, may be proportionately distributed to the workers also. Apart from officers of Group A and B, Group C and D category employees may also be considered for this PRP.

Thank you for giving me this opportunity.

SHRI KONDA VISHWESHWAR REDDY (CHEVELLA): Mr. Deputy-Speaker, thank you for this opportunity.

Behind any Bill or amendment, I am sure, there is vision, foresight, depth and understanding. I think behind this amendment also, the vision, might have been to provide every village sufficient warehousing facilities. I think we are very far away from that dream. If there is one thing we have gone backwards since Independence, it is our capacity to store food grains in our villages. In our younger days, when we used to play hide and seek in our villages, we could go and hide in each other's godowns. But now neither a small farmer has the storage facility nor a big farmer has the storage facility.

The private-farmer-owned warehousing has come down to zero as of now because of modern logistics of agriculture marketing. So, while that has come down to zero, the private sector and the Government Warehousing Corporations have not taken the place of what we used to have in our olden villages. So, Sir, the Warehousing Corporation is doing a good job. It is self-sufficient unlike so many State-owned Warehousing Corporations and, of course, the FCI. So, in fulfilling its objective, I think, will taking off the guarantee help it or will giving it additional guarantee help? That is really the question. My personal belief and our Party's belief is that withdrawing the guarantee will not help it fulfil its dream. So, I think, guarantee should be given and, if possible, additional guarantee should be given.

Sir, in its own objective, the 464 and odd warehouses that it has are mostly in Punjab, Haryana and North India. The benefit of this is not there in

South India. So, the Government should encourage it and let its good work spread to the rest of the country so that there is equitable development all across the country.

Secondly, the Food Corporation of India is not doing well. Why does the Government not assist the Food Corporation of India to do well? Why does it not take part and take equity in various State-owned Warehousing Corporations like the Andhra Pradesh Warehousing Corporation, the Telangana Warehousing Corporation and the various State-owned Warehousing Corporations which need the help? If it is doing so well, why does it not help the other Warehousing Corporations which are doing exactly the same thing?

In our newly-formed State of Telangana, we have recognised this problem. The problem is not merely to do with just the storage of grain but also remove the middlemen. But, more importantly, especially rice is grown more in South India. As you age the rice, the value of the rice increases. Older rice is more expensive than newly-harvested rice. So, the warehousing facility actually increases the value the farmer gets out of the tonnage of rice that he produces. So, with all these benefits, I think, we should ask the Government to provide additional support and we are against the very concept of removing the guarantee.

With these words, I conclude. Thank you.

*SHRIMATI P.K. SHREEMATHI TEACHER (KANNUR): I am happy to be given an opportunity to participate in the discussion on this Bill. There are reasons to feel apprehensive about this Bill. This has been alrady mentioned by several other respected members. This proposed amendment bill was first proposed during the previous UPA Government's time when the Hon. Prof. K.V Thomas was the minister. This Government is now introducing this Bill, without bringing any change.

Whether it be the Central ware House or the State Ware House or the Food Corporation of India, it was to ensure the food security of the poor in our country that the existing law was promulgated. These bodies, whether it be the CWC, SWC or FCI use to function well, but if we examine the recent functioning of the FCI we can see that it has not been satisfactory.

As far as Kerala is concerned, we had to carry out protest marches on several occasions. Though the FCI was intended to protect our farmers, often grain have not been procured, by ensuring remunerative prices to the farmers. Or else, we had failed to store the food grains in hygienic conditions. We have also not been able to ensure that the millions of our people get good quality food grains through our Public Distribution System.

Often it is foodgrains of very poor quality that we could supply to our poor. Several of our godowns are in very pitiable and unhygienic conditions. They need renovation as these buildings are vry old.

You know how foodgrains are stored in our houses. They are stored in clear places and in air tight conditions. But the FCI and CWC godowns have not been well maintained.

Many godowns are affected by water seepage. Without addressing these pressing demands, when you are going to transfer the FCI godowns to the CWC; I am compelled to doubt your intention.

Do you think it is going to benefit our farmers; or the poor? No. Even some Members from the Treasury Benches also expressed doubts, whether this bill will benefit the private monopolists.

These doubts have been confirmed by our move to amend Section V of the existing bill.

What is the rail intent to change the CWC and FCI godowns that were built with lofty ideas during the time of our first Prime Minister Shri Jawaharlal Nehru? Why do hide your real intentions?

It also shows that this Government if following the same privatization policy of the UPA Government. I repeat, you are going to encourage the private monopoly.

A situation will be created where the poor, the small and the marginal farmers are not going to get remunerative prices for their produce. The private companies can construct godowns any where they want and procure grains at any price they fix. If it happens, the farmers will be ones who will be most affected.

The 1962 Act, was envisaged to protect our farmers, and also strengthen our Public Distribution System. All those objectives will be done away with if the amendment is passed.

But I do not intent to fully oppose the proposed bill. The minister will have to clarify, how this bill is going to benefit the poor in the country. Or else, the farmers and millions of poor who is benefited by the PDS, will be badly affected by the privatization. Why is the Government shirking away from their responsibility? whom is the Government committed to? It is to the poor of the country that the Government should be committed to.

Instead of that, you are enabling the monopoly of the multinationals and allowing them to interfere in the procurement and storage of foodgrains.

The PDS system will collapse, the farmers will have to take up begging bowls.

So all these apprehensions are shared by many Members in this House and several others in our society. The people need to know what the real intent of the bill is. Or else, the bill will be a mere lip service. Once again, I thank the Deputy Speaker for allowing me to participate in this discussion.

SHRI VARAPRASAD RAO VELAGAPALLI (TIRUPATI): I thank the Chair for giving me this opportunity to speak on an important issue. Indirectly, the warehousing contributes both, food security and it also checks and controls the inflationary trends in the country. *Per se*, we welcome the Bill. There is not much of content in the sense that as far as I know, for any Government undertaking, the Government is the last resort. Therefore, by removing certain facilities like the income tax concessions and the Government absolving itself from giving guarantee for bonds, shares and debentures and not assuring guarantee on minimum dividend, it may not have much effect on the organisation. On the other hand, as the earlier speaker said, it might affect the organisation and it might lose its Mini Ratna status soon.

The very objective of the Warehousing Act is to meet the needs of agriculture, trade and industry and to do it in a scientific manner. But, unfortunately, we are mostly focusing on agriculture and neglecting trade and industry in the process. Over the years, the average capacity utilization of warehousing in India is coming down, maybe because of its inefficiency. We have now an efficient and a senior hon. Minister. We hope that he will definitely remove the inefficiency in the system.

We all know that warehouses in India have been very unevenly distributed. They are concentrated in certain areas and totally absent in certain other areas. Therefore, the Government may take necessary steps to ensure that the warehouses which are likely to be constructed should be built up in such areas, particularly in the South, where we have a lot of paddy to be stored. The new warehouses likely to come may be allotted to Andhra Pradesh.

Mostly we have warehouses in cities and in towns. In *tehsils* and at consumer level, warehousing is totally absent. Unless we do that, common man will not be benefited. Therefore, I am of the view that construction of warehouses should also go down to *tehsil* level, to consumer level, that is the village level.

The hon. Minister himself has said on several occasions that the facilities available to the labours at the warehousing is very much inadequate. The resting place is not available in many places. Canteen facilities are not available. Toilet facilities are not available, and very often toilets are extremely unclean. So the Government may focus on this. Since it is making huge profit, it may be shared with the labour that is working day and night.

Secondly, our warehousing is not extremely competitive and it is also not doing the complete logistics. For example, other than storing, we hardly are doing anything else. Therefore what I suggest is, our Warehousing Corporation should also take up the processes like insurance and safety for food material. They should also ensure that whatever food is stored, people should also get bank loans. They should also handle the Customs clearance and the Duty payments etc. Then only, we can compare ourselves with the private logistics.

Our country is basically an agrarian economy. But unfortunately, the warehousing is in a position to cater only 25 to 30 per cent of the agricultural products. We should ensure that the more number of warehouses are constructed to cater to the needs of the agricultural products.

As far as the staff working in warehouses is concerned, they are not highly motivated. Since it is making profit, the performance linked incentive may be given to the employees to wipe out their inefficiencies.

Although we have been repeatedly telling that we have to provide the basic infrastructure to the North-East, as far as the warehousing is concerned, it is almost negligible in North-East. The Government should look into that aspect.

The State level committees, which have exclusively been formed to find out the need for more warehousing, have found out that in as many as 20 States the warehousing facilities are extremely inadequate. Therefore, the Government should take steps to fill this shortage by providing more warehouses. One of the methods in this direction could be by providing the private entrepreneurs guarantee. That means, whoever private person is constructing the warehouse, the Government may take it on a long lease, not on a short lease as it is doing presently. If it could take it for 20 years or 30 years, the private people may come in a large way. So, the private entrepreneurs guarantee may be provided.

Presently, we are only storing paddy and other things. The processed food should also be stored. The cold storage facility may also be provided at places like Andhra Pradesh. It will greatly help in the long run.

In certain areas, the price of perishable items is very high for example fruits and vegetables. Today, we are wasting about 30 to 40 per cent perishable items. If this cold storage facility along with the warehousing is provided, that will mitigate the problems of small farmers.

Sir, the hon. Prime Minster, before the General Elections has promised that he will revamp the Food Corporation of India by creating three divisions that are the handling procurement, management and distribution. This will definitely benefit the FCI which is acting as a major warehousing

provider. Therefore, I request the Government that whatever has been said before the elections could be done at the earliest.

About 30 per cent of foodgrains in India get wasted. Therefore, more modernised silos or warehouses could be constructed to reduce this wastage. I have read in the newspaper that India is wasting food annually worth Rs. 15,000 crore. If we have good warehousing facilities, that wastage could be reduced.

Therefore, keeping all these points in mind, the Government may consider constructing scientifically modernised silos in future as required by the various States.

श्रीमती कृष्णा राज **(शाहजहाँपुर):** उपाध्यक्ष महोदय, आपने मुझे बहुत ही महत्वपूर्ण बिल पर बोलने का अवसर दिया, इसके लिए मैं आपका धन्यवाद करती हूँ। महोदय, हमारे देश की 70 फीसदी आबादी में किसानों का बहुत ही महत्वपूर्ण स्थान है। हमारे माननीय मंत्री राम विलास पासवान जी ने देश के तमाम उत्पादन किए हुए अनाज को व्यवस्थित करने का बहुत ही अच्छे ढंग से प्रयास किया है, उन्होंने यह सराहनीय कदम उठाया है। वास्तव में देश का किसान गेहूं, धान देश को खिलाने के लिए पैदा करता है। लेकिन आंकड़े बताते हैं कि पिछली सरकारों की लापरवाही की वजह से हमारे देश का लाखों टन अनाज सड़ता रहा। मैं विशेष कर उत्तर प्रदेश के बारे में बात करूंगी। मैंने स्वयं देखा कि खुले में, सिर्फ पन्नी के नीचे लाखों बोरियाँ लगी हुई थी, उन्हें चूहे खा रहे थे। उनको बचाने के लिए दवा की व्यवस्था और पता नहीं कितनी तरह के आँकड़े पेश किए गए, लेकिन एक तरफ अनाज सड़ता रहा और दूसरी तरफ देश के तमाम लोग भूखे सोते रहे, पेट भरने के लिए तरसते रहे। यह एक बहुत ही अच्छा और सराहनीय कदम रहा, जो गाँव-गाँव में लघु रत्न के माध्यम से भंडारागार बनाए गए। इसकी वजह से स्थानीय स्तर पर ही हमारे लोगों को सुविधा मिली।

मैं माननीय मंत्री जी से एक आग्रह भी करूँगी कि जितना हो सके गाँव-गाँव तक जाकर भंडारागार बनाने की व्यवस्था करें, जिससे अनाज को ज्यादा दूर ले जाने की दिक्कत किसानों को न हो और वे नजदीक ही अनाज को भंडारागार में रख सकें। देश के वे तमाम बेसहारा किसान, जो दर-दर की ठोकरे खाते हैं, उनके लिए यह एक बहुत ही अच्छा कदम होगा। वहाँ पर जो बड़े शीतकालीन भंडारागार फलों या सब्जियों के लिए होते हैं, उनमें उनको जगह नहीं मिलती है। कभी-कभी ऐसा भी देखा गया है कि बड़े पैमाने पर हमारी सब्जियाँ, जो महंगाई का कारण बनती हैं, सीजनल सब्जियों और फलों की वजह से कभी-कभी यह आवाज आती है कि बहुत महंगाई है, आम जनजीवन अस्त-व्यस्त रहता है। इसलिए जब जिसका मौसम हो, जिस क्षेत्र में जिस सब्जी का बहुतायत में उत्पादन होता हो, जिस फल का उत्पादन जहाँ होता हो, एक सर्वे कराकर वहाँ पर शीतकालीन भंडारागार बनाने की व्यवस्था करें। इससे बढ़ती हुई महंगाई का जो एक अनावश्यक आरोप लगता है, उस पर भी हम नियंत्रण कर सकेंगे। यह हमारा एक अच्छा सुझाव है।

माननीय मंत्री जी, सार्वजनिक वितरण प्रणाली भी आपके अंडर में आती है। मैं तमाम सेंटर्स के बारे में कहना चाहूँगी, क्योंकि यह खाद्यान्न और किसान से जुड़ा हुआ मसला है। मैं आपको बताना चाहूँगी कि जो सेंटर्स लगते हैं, एफ.सी.आई. के, पी.सी.एफ. के या स्टेट पूल के, वहाँ देखने में आता है कि जिस टाइम पर किसानों की फसल की पैदावार होती है, उस समय उनकी खरीद सेंटर्स पर नहीं होती है। हमारे किसान औने-पौने दामों में अपना मेहनत से पैदा किया हुआ बहुमूल्य अनाज 800, 900 रूपए में बेचकर उदास होकर चले जाते हैं। राज्य सरकारों में बैठे हुए जो अधिकारी हैं, उनकी लापरवाही और दलालों की साठगांठ से आपका दिया हुआ समर्थन मूल्य, सरकार का दिया हुआ समर्थन मूल्य उनको नहीं मिलता है। इस कारण सरकार की मंशा सफल होते हुए नहीं दिखती है।

आज हमारे देश का किसान हमारी भारत सरकार से उम्मीद लगाए है, हमारे प्रधानमंत्री जी से उम्मीद लगाए हुए है कि हमें अपनी मेहनत का पूरा मूल्य मिलेगा, लेकिन आज जो बिगड़ा हुआ तंत्र है, जो साठगांठ और मिलीभगत है, उसके कारण हमारा किसान आज भी लुट रहा है। धान तो हमारा लुटा ही है, हमारा गेहूँ भी लूटने की तैयारी है।

महोदय, मैं पुनः निवेदन करूँगी कि आप अपने इस संशोधन में जो लाए हैं, लाभ होने के कारण जो भारत सरकार को निरन्तर लाभ मिल रहा था, उसको आपने अपनी तरफ से अवमुक्त किया है। साथ ही साथ मैं यह कहना चाहूँगी कि जो आपकी सब्सिड़ी है, उसे ज्यादा से ज्यादा जनप्रिय बनाने की कोशिश करेंगे तो मेरे ख्याल से आम जनता के लोग निजी तौर पर आगे कदम बढ़ाएंगे और इससे हमें भंडारागार बनाने में सुविधा मिलेगी। इसकी तरफ भी आप अपना प्रयास करेंगे तो ज्यादा अच्छा होगा और आप लोगों को आकर्षित करेंगे। इससे हमारे बहुमूल्य अनाज को सुरक्षित रखने में बहुत अच्छी मदद मिलेगी। इतना कहते हुए मैं अपनी बात को विराम देती हूँ। बहुत-बहुत धन्यवाद।

*SHRI K. PARASURAMAN (THANJAVUR): Hon. Deputy Speaker Sir, Vanakkam. I thank our Beloved Leader Makkal Muthalvar Hon. Puratchithalaivi Amma for making me a Member of Parliament representing Thanjavur Constituency and allowing me to speak on the Warehousing Corporations (Amendment) Bill, 2015. Hon Amma has been working tirelessly for the welfare of the people of Tamil Nadu.

Sir, Central Wareshousing Corporation (CWC) was started in 1954 for the purpose of warehousing agricultural produce and other commodities and to arrange for selling them in market for a remunerative price. CWC is operating 464 warehouses across the country with a storage capacity of 10.8 million tonnes providing warehousing services for wide range of products ranging from agricultural produce to industrial products. Wareshousing activities of CWC include foodgrain warehouses, industrial warehousing, custom bonded warehouses, container freight stations, inland clearance depots, shipping and railway cargo stations and air cargo complexes. If these cargo services are identified and clubbed together with the departments concerned, it would be early to maintain and manage. I urge the Government to take necessary steps in this regard.

As an achievement, CWC has handled Rs. 1528 worth products. During the year 2013-14 CWC has earned Rs. 256 crore as profit before tax and Rs. 161 crore as profit after tax. The shareholders are provided a dividend of 47 per cent. I welcome this. More number of Central Warehouses should be opened in the country particularly in Tamil Nadu in order to increase the profit of CWC. CWC also offers training for the construction of warehousing infrastructure in different States. This training should be further extended to Tamil Nadu.

Under the able guidance of Makkal Muthalvar Hon. Puratchithalaivi Amma, the warehouse under State Warehousing Corporation of Tamil Nadu function successfully with a total warehousing capacity of 6.37 metric tonnes. There are 60 such warehouses. The Central warehouses have a handling capacity of 6.04 lakh metric tonne. The State Warehousing corporation of Tamil Nadu was started in Februrary, 1958."A grain saved is a grain produced" - the motto of State Warehousing Corporation of Tamil Nadu.

The Government of Tamil Nadu under the able guidance of Hon. Puratchithalaivi Amma has taken steps to ensure remunerative prices for the agricultural produce, for their safe storage and for availing loans on produced grains. It was planned to establish 3317 warehouses with a storing capacity of 4,11,800 metric tonnes. As of now, 2251 warehouses have been set up with a warehousing capacity of 2,72,500 metric tonnes. Union Government should increase the grant for extedning this further.

In Tamil Nadu, for crop fertilizer manufacturing units, out of 15 warehouses, 13 warehouses have been constructed with a cost of Rs. 3 crore. In Kannampalayam at the Grow Out Test (GOT) farm for seed certification, a new storage capacity has been created with an expenditure of Rs. 26 lakh.

Under the guidance of Hon. Puratchithalaivi Amma several Crores of Rupees are allocated for creating cold chain storage in Tamil Nadu to provide storage facilities for flowers, fruits, vegetables, perfume products, food grains and other commodities. If Union Government allocate adequate funds for such storage facilities, it will be more effectively implemented.

In the Railway Budget, it was stated that there are no adequate storage facilities to store food grains. As regards Tamil Nadu, Hon. Puratchithalaivi Amma has always been supportive for implementing pro-poor programmes. Hon. Amma will always welcome the programme which will not affect poor. I therefore assure that Hon. Amma will be helpful in setting up Railway warehouses in Tamil Nadu.

Farmers in my Thanjavur constituency and adjoining 10 districts are mainly dependent on cultivation of paddy, sugarcane, banana and coconut. I urge upon the Union Government for setting up a warehouse and a cold storage facility in every Panchayat Union in all the 10 districts adjoining Thanjavur. These warehouses can be also used for storing food grains under Public Distribution System.

DR. RATNA DE (NAG) (HOOGHLY):The Warehousing Corporation (Amendment) Bill, 2015 was introduced in Lok Sabha on 3rd March, 2015.

The Bill has been brought to suitably amend section 5 of the Warehousing Corporations Act, 1962 which would withdraw the guarantee the Government has given to the Warehousing Corporations under sub-section (1) of Section 5 of the Act.

Sir, why should the Government absolve itself when Central Warehousing Corporations is making profit and has not taken any loan from the Government nor is it dependent on its Budgetary report? Why should the mini-Ratna Public Sector Enterprise be absolved from the administration of the Government? It defies logic and reasoning. The Government needs to explain a lot.

Sir, I would like to highlight the food worth thousands of crores is wasted every year. In 2013, we had wasted food worth Rs. 13,300 crore. On one hand, we find poor go to sleep without food, on the other hand, we see foodgrains rot in Government godowns. It would be astonishing to know that according to 2013 Global Hunger Index, India ranks 63rd out of 78 hungriest countries. India is worse than Sri Lanka, Nepal, Pakistan and Bangladesh. United Nations Food and Agricultural Organisation believes that 17 per cent of Indians are still undernourished people which is more than all sub-Saharan Africa.

According to UNICEF, 47 per cent of the Indian Children are underweight and 46 per cent of those under 3 years old are too small in accordance with their age. The shocking thing is that almost half of all childhood deaths can be attributed to malnutrition.

The Indian Institute of Management in Kolkata estimated sometime back that cold storage facilities are available for only 10 per cent of perishable food products, leaving around 370 million tons of perishable products at risk. There is a need to bring in vast changes to stop perishable food products.

India is a food surplus country but still we are not able to curb the food grain wastage. Our food production is going up on one side year after year. Courts too are telling the Government not to waste foodgrain in godowns instead, distribute among poor. There is a need for establishing state of the art distribution chains, vast high quality cold storage network across the country to ensure that food is not perishable. We may also introduce refrigerated trucks. There is also a need to ensure electricity supply 24X7. Excessive use of pesticides during storage in godowns should be stopped.

We have ASSOCHAM study report which claims that over 30 per cent of food grains are stored unscientifically. Is it true that we have inadequate storage capacity to the tune of around 20-30 per cent of total food grain harvest which is declared as waste? What measures are put in place in the last 10 months to modernize the storage of food grains?

Thank you Sir.

SHRI N.K. PREMACHANDRAN (KOLLAM): Sir, apparently, on the face of the Bill, the proposed amendments, especially the major amendment, substitution of Section 5 and amendment to Section 27(4) seems to be harmless. But if you go in-depth into the amendment which is being proposed, it can be that the amendments are having fatal impact on the working and the affairs of the Central Warehousing. Therefore, I rise to oppose this Bill.

The Central Warehousing Corporation was established in the year 1957. It was created by virtue of the Agriculture Produce Development Warehousing Corporation Act of 1956, and subsequently, this Act was repealed in the year 1962 to have a new enactment. It is seen that from 1956-57 onwards, since 1956-57 to till this date, every year the Government of India is getting dividend from the Central Warehousing Corporation. It is an undisputed fact that the performance of the Central Warehousing Corporation is going in a better way.

As Prof. K.V. Thomas, the then Minister, has congratulated the CWC officials, I also take this opportunity to congratulate the performance made by the CWC because in the year 1957 they started with a capacity of 7,000 tonnes and seven warehouses, and when we come to 2014, we are having 108 lakh tonnes of storage capacity and 464 warehouses. In the year 2013-14 alone, after exempting tax, the annual profit was Rs.256 crore. So, now it has become a mini *ratna* company.

The interesting fact to be noted is this. I am seeking a clarification on this from the hon. Minister. The Statement of Objects and Reasons enclosed along with the Bill is going to state that since the Central Warehousing Corporation is having a huge profit and it is giving dividend to the Government of India, no budgetary support is required as far as CWC is concerned. No budgetary support is required for this Public Sector Enterprise as it had been declared as a mini *ratna* in the year 1997. Since there is no requirement of budgetary support and no guarantee is required, what is the logical reasoning of this Bill?

My specific point is, as per the Statement of Objects and Reasons, there is no logical reasoning in bringing such an amendment. This is a company or a corporation which has made a huge profit. It is giving big dividend to the Government of India and its capacity has been increased like anything. Since it is such a good performing company, we need not give any budgetary support to this company and, therefore, the power of the Government of India being the guarantor is being taken away.

Sir, if this amendment is accepted by this hon. House or carried out, what would be the impact? We have to discuss that. What is the present status of the corporation? Suppose the shares are issued to the public by the Central Warehousing Corporation by means of the existing Act, definitely the shares will be guaranteed by the Government of India. When the shares are being guaranteed by the Government of India means, the value of the shares will be going up. It is having a statutory support. It is having the Government's support.

My only question to the hon. Minister is this. So many Members, even the hon. Member from Shiv Sena, and so many other hon. Members have already made their apprehension known. What is the specific reason for withdrawing Government of India as the guarantor for the share which is being issued to the public? What is the reason? The hon. Minister has stated two reasons. First, as I have said, it does not require any budgetary support and also it is making huge profit. Then, why do you withdraw from the CWC?

And, second, the hon. Minister's introductory remarks are going to show that more financial powers will be given to the CWC. No, it is wrong. How will the Central Warehousing Corporation be getting financial powers? Suppose the shares issued by the Central Warehousing Corporation are having guarantee or the guarantor-ship of the Government of India, is the financial power or the financial autonomy of the CWC lost? If the CWC has to get some financial autonomy, then

you have to relax the norms and you have to give more powers to the corporation since it is a mini *ratna* company. Instead of that, you are withdrawing the guarantor-ship of the Government of India. What is the intention? What is the benefit? All right, we do agree.

16.00 hrs

Sir, my simple question is this. The fate of ITDC hotels and so many other companies is well known to all of us. Suppose, after five or ten years, like ITDC, it goes into losses, what would be the fate of this company? This will automatically be disinvested and privatised. I feel that there is something with a long-term perspective so as to privatise the CWC. My apprehension is that such an intention is behind this Bill. Otherwise, let the hon. Minister clarify it.

Last week I was in Udaipur. I forgot about a company, which had been given to Vedanta Group. It is making huge profits after disinvestment. That is why, I am saying that there is no harm, looking apparently on the face of the Bill. Suppose in future, the Corporation goes into losses, definitely, this will happen.

So, Section 5 is being substituted by a new section. That section is there in the Insurance Act, 1938 and Banking Regulation Act, 1949. It is there in the form of Section 20 of Indian Trusts Act, 1882. In all these cases, this will come within the ambit of securities. This is being protected by way of securities under these three Acts, but here the Government is absolving its entire responsibility. It means that the Government is slowly withdrawing. Now, they will withdraw the guarantee of the Government and in future, they will withdraw the control. This is only my apprehension as to how this will normally be going.

The next major amendment is of Section 27(4). The original Section 27(4) says:

"The bonds and debentures of a State Warehousing Corporation may be guaranteed by the appropriate Government â€¦â€¦"

The only portion deleted from the Bill is 'as to the repayment of principal and the payment of interest at such rate as may be fixed by the appropriate Government'. So, as far as the bonds and debentures of the Warehousing Corporation are concerned, the repayment is not being guaranteed. Those words are taken away from the original section. In the amended Section 27(4), these words are missing.

I cannot understand the omission of those words. Here also, this is in respect of issuance of bonds and debentures. For this, the Government is guaranteeing, but not for the repayment of the principal and interest. What is the intention behind it? So, the two core amendments to Section 5 and Section 27(4) are creating some sort of apprehension. It means that the Government is slowly withdrawing from the Central Warehousing Corporation. The fate or future of this Corporation may also be like that of the ITDC. Hence, I am having this reservation and seeking a clarification from the hon. Minister.

I conclude with these words and thank you very much, Sir.

HON. DEPUTY SPEAKER: Now Shri Kaushalendra Kumar will speak.

I would request the Members to speak very briefly because we have to pass the Bill before 4.30 p.m.

श्री कौशलेन्द्र कुमार (नालंदा) : उपाध्यक्ष महोदय, आपने मुझे भण्डागारण निगम (संशोधन) विधेयक, 2015 पर बोलने का मौका दिया है, इसके लिए मैं आपको धन्यवाद देता हूं। यह एक महत्वपूर्ण विधेयक है, क्योंकि, यह भारत सरकार के प्रमुख भंडारण एजेन्सी तथा देश भर में सार्वजनिक वेयरहाउस चलाने वाली सबसे बड़ी संस्था है, जो कृषि सहित विभिन्न प्रकार के ग्राहकों को भंडारण के क्षेत्र में लॉजिस्टिक सेवाएं प्रदान करती है। किसानों से जुड़े होने के कारण इस संस्था का महत्व काफी बढ़ जाता है।

हम बिहार राज्य से चुनकर आये हैं। हम लोग किसान परिवार से हैं। बिहार में किसान बहुत परेशान हैं। उनके धान की खरीद कम कीमत पर हो रही है। आज भंडारण की कमी के कारण, वे अपना धान औने-पौने दाम में बेच रहे हैं। माननीय मंत्री जी यहां बैठे हैं, जो बिहार से ही आते हैं। हमारे खड़गे जी, थॉमस जी और रामचदून जी ने कुछ शंकाएं जाहिर की हैं। मैं समझता हूं कि किसान परिवार से ही हमारे मंत्री जी हैं, निश्चित रूप से वे किसानों की हित की रक्षा करेंगे।

राज्य सरकार ने किसानों के हित के लिए कई भंडारण की व्यवस्था की है। यह जो विधेयक लाया गया है, निश्चित रूप से सराहनीय है। मैं इस विधेयक का समर्थन करता हूं। आज देश में अनाज को रखने के लिए पर्याप्त भंडारण क्षमता नहीं है, जिसके कारण खुली जगह पर अनाज का स्टॉक किया जाता है, जिससे अनाज की बर्बादी होती है। इसलिए पर्याप्त भण्डारण क्षमता का निर्माण आवश्यक है। किसान को उचित मूल्य नहीं मिल रहा है जबकि माननीय प्रधान मंत्री जी ने चुनाव में वादा किया था कि किसान की जो लागत लगेगी, हम उसका डेढ़ गुना मूल्य उसे देंगे। आज किसान बिहार में औने-पौने दाम में धान बेच रहे हैं, लेकिन राज्य सरकार ने किसानों को राहत देने के लिए ढाई सौ रुपये प्रति क्विंटल बोनस के रूप में दिए हैं।

रख-रखाव की एक बड़ी समस्या है। अनाज के उचित भंडारण के अभाव में लाखों टन अनाज हर साल बर्बाद हो जाता है, सड़ जाता है। कई टन अनाज चूहे भी खा जाते हैं। जहां एक ओर देश के गरीब लोग भूख से मर रहे हैं वहीं हजारों टन अनाज सड़ने की शिकायत भी मिली है। इसे नियंत्रण करना आवश्यक है क्योंकि देश की जनता की गाढ़ी कमाई बर्बाद हो जाती है। माननीय सर्वोच्च न्यायालय ने भी इस पर टिप्पणी की है, किन्तु सरकार का ध्यान इस गंभीर समस्या पर नहीं जा रहा है। एक ओर जहां सरकार इस महत्वपूर्ण संस्था को स्वतंत्र कर रही है, वहां इसके दायित्वों का भी ध्यान रखे कि वह सही तरीके से निर्वहन करे। मैं मंत्री जी से कहना चाहूंगा कि हर राज्य सरकार से बात करके इसमें सुधार किया जाए और राज्य सरकारें भी आपसे परामर्श करके उचित कदम उठाएं। बहुत-बहुत धन्यवाद।

श्री गजेन्द्र सिंह शेखावत (जोधपुर) : उपाध्यक्ष महोदय, मैं माननीय मंत्री जी और सरकार का धन्यवाद करना चाहता हूं। इस बिल की प्रस्तावना रखते हुए माननीय मंत्री जी ने कहा कि यह सिर्फ तकनीकी कारणों से लाया गया है। यह बिल पूर्ववर्ती सरकार के समय लाया गया था, लेकिन किन्हीं कारणों से उस समय इसे लोक सभा से पारित नहीं करवाया जा सका, इसलिए अब पारित करने की आवश्यकता है। उन्होंने प्रस्तावना रखते हुए कहा कि इस बिल को बिना चर्चा के पारित कर दिया जाना चाहिए। मैं आपको धन्यवाद इसलिए करना चाहता हूं क्योंकि यह विषय इतना गंभीर है कि इस पर आपने चर्चा की अनुमति दी। विषय केवल इतना नहीं है कि सेंट्रल वेयरहाउसिंग कार्पोरेशन के एक्ट में हम संशोधन की बात कर रहे हैं, बल्कि यह कृषि और इस देश के अन्नदाता के श्रम के सम्मान से जुड़ा हुआ है। इसलिए यह अत्यंत महत्वपूर्ण है।

अभी सदन में इस बारे में चर्चा हो रही थी। कृषि के विषय पर इस सदन में अनेक बार चर्चा हुई भी है। आज भी शायद कृषि के विषय पर इस सदन में चर्चा होने वाली है। कृषि और कृषि के उत्पादन के मूल्य से जुड़ा हुआ विषय सीधा आज की चर्चा से सम्बद्ध है। इसी सदन में खाद्यान्न के उत्पादन की चर्चा हो रही थी और अनेक बार इस विषय में बात भी की गई है कि 30 प्रतिशत उत्पादन हर साल सड़ जाता है, खराब हो जाता है, अनुपयोगी हो जाता है। जब सेंट्रल वेयरहाउसिंग कार्पोरेशन की स्थापना की गई थी, लगभग उसी के समकक्ष किसी समय में, यहां वरिष्ठ सदस्य बैठे हुए हैं, आदरणीय खड़गे साहब बैठे हैं, इन्हें ध्यान होगा कि भारत के तत्कालीन प्रधान मंत्री ने इस बात की मांग की थी और देश से इस बात की अपील की थी कि देशवासियों को सप्ताह में एक दिन भोजन नहीं करना चाहिए ताकि इस देश के भूखे लोगों को अन्न मिल सके। सेंट्रल वेयरहाउसिंग कॉर्पोरेशन की स्थापना के बाद देश को निश्चित रूप से अन्न की सुरक्षा मिली है, लेकिन जिस तरह अनप्रोफेशनली और अनहाइजिनिक वे से इस देश के वेयरहाउसिंग, फूड कार्पोरेशन के गोदामों में अन्न का संचय होता है, मैं एसोचैम की रिपोर्ट बता रहा हूं, 30 प्रतिशत अन्न हर साल बर्बाद हो जाता है।

मैं थोड़ी देर पहले कुछ आंकड़े देख रहा था। सन् 2012 में केवल पंजाब और हरियाणा के गोदामों में एक लाख छः हजार टन गेहूं और खाद्यान बर्बाद हुआ। यदि एक परिवार को एक महीने में 30 किलो गेहूं की आवश्यकता होती है, एक वर्ष में 1.6 लाख टन की बर्बादी होती है, उससे एक लाख भूखे परिवारों को तीन साल तक दोनों समय का भोजन कराया जा सकता था। यह समय की मांग है और देश की आवश्यकता भी है। कोल्ड स्टोरेज के बारे में भी चर्चा की गई, 45,000 हजार करोड़ रुपये का खाद्यान्न, सब्जियों और फलों का वेस्टेज भंडारण और प्रोसेसिंग की क्षमता नहीं होने के कारण हो रहा है। माननीय प्रधानमंत्री जी ने इस विषय पर चर्चा की है। माननीय प्रधानमंत्री जी की प्राथमिकता के विषयों में से भी एक है। 70,000 हजार करोड़ रुपये की घोषणा सिर्फ इफ्रास्ट्रक्चर डेवलपमेंट के लिए की गई है। इस सदन के माध्यम से मैं सरकार और मंत्री जी से निवेदन करना चाहता हूं कि इफ्रास्ट्रक्चर डेवलपमेंट के लिए बांड के माध्यम से पैसे जुटाए जाने हैं उस इफ्रास्ट्रक्चर को इसके साथ भी जोड़ा, कृषि के क्षेत्र में इफ्रास्ट्रक्चर को डेवलप करने की इस देश को आवश्यकता है। उस आवश्यकता की पूर्ति की दिशा में कदम बढ़ाया जाए। यह चर्चा की गई गई है कि ढाई सौ करोड़ रुपये का प्रोफिट इस संस्था को हो रहा है, लेकिन पिछले कई सालों से इस संस्था के बाद भी अन्न का नुकसान हो रहा है। यदि उसकी कीमत जोड़ी जाए तो देश की अर्थव्यवस्था में इसका बहुत बड़ा योगदान हो सकता है। इस बिल के माध्यम से मंत्री महोदय ने प्रस्तावना रखते हुए कहा कि बिल में संशोधन करने के बाद प्राइवेट इन्वेस्टमेंट इस क्षेत्र में और आकर्षित होगा। यह समय की मांग है। मैं सरकार से अनुरोध करता हूं कि इस क्षेत्र को और अधिक प्रोत्साहन देने के लिए इस क्षेत्र में निवेश करने वाले लोगों को इन्कम टैक्स में रियायत दी जाए, इन्कम टैक्स बेनिफिट दिए जाएं। इस क्षेत्र में काम करने वाले लोगों को और अधिक प्रोत्साहन के लिए शार्ट टर्म लीज की अवधि को लॉन्ग टर्म लीज में परिवर्तित किया जाए जिससे और अधिक लोग इस क्षेत्र में आकर्षित हो सकें और देश का जो नुकसान हो रहा है, श्रमदाता के श्रम का जो असम्मान हो रहा है, उससे यह देश उबर सके।

SHRI E.T. MOHAMMAD BASHEER (PONNANI): Mr. Deputy-Speaker, Sir, the scope of this Bill is very limited. My learned friends have explained that and I do not want to say much on that.

We are proud of our country in many sectors like technology, education, growth rate in the financial sector and all kinds of things. But as far as storage of food grains is concerned, our position is very backward. We all know that. Figures show that very clearly. Our willingness for introducing new technology in the storage sector is very poor. As far as industrial relations in Warehousing Corporation are concerned, I think they are also not up to our expectations.

If we see the storage capacity in the country then and now, we know that the capacity was 7000 tonnes with seven warehouses, and now it is 108 lakh tonnes with 464 warehouses. That much of progress we have made and we can be proud of that. However, there is still a wide gap between the availability of space and the real requirement. In response to a question in this House it was stated that we are having a wide gap in storage capacity.

ASSOCHAM have made a scientific study on this. They said in their report that around 20 to 30 per cent of total food grains harvest is wasted due to inadequate storage capacity. Each grain bag is handled at least six times before it is finally opened for processing which leads to higher storage and transport charges.

Similarly, only 29 per cent of space in warehouses are available for agro type of storage. Similarly, many study reports say that India wastes food worth Rs 13,000 crore annually. That is the figure in that report.

Similarly, *The Hindustan Times* reports say that millions go hungry, but India lost foodgrains worth Rs 45 crore in 5 years.

Sir, we are failing in many sectors but there is a silver lining in this. In the last UPA Government, Prof. K.V. Thomas did his maximum for increasing this storage capacity. Similarly, the new Minister is also doing that.

The last point is about industrial relations. In our system, in Warehouse Corporation, industrial relation is not very cordial. I urge upon the Government to make it more cordial.

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री (श्री राम विलास पासवान) : उपाध्यक्ष महोदय, मैं सभी माननीय सदस्यों को बहुत-बहुत धन्यवाद देना चाहता हूं, क्योंकि उन्होंने अपने बहुमूल्य विचारों को यहां रखने का काम किया है। थामस साहब यहां बैठे हैं। इस बिल का दायरा बहुत छोटा है। यह अमेंडमैंट है और जैसा इन्होंने कहा कि इन्हीं का बच्चा है। हम सिर्फ उसे लाने का काम कर रहे हैं, लेकिन यह प्रजातंत्र की खूबी है। हम भी जब आपोजिशन में रहते हैं, तो हमेशा एक ही बात कहते हैं कि कोई पूछे कि अभी कितना समय हो रहा है और पार्लियामैंट में डिसकशन शुरू हो जाये, तो अभी सवा चार बज रहे हैं। लेकिन लोग बहस करना शुरू करेंगे कि अमेरिका में कितना टाइम हो रहा है और डिसकशन करते-करते जब भारत में आयेंगे, तो उस समय सुबह के सवा चार बज जायेंगे। इसलिए खासियत भी है। इसमें मैं ज्यादा समय नहीं लूंगा।

उपाध्यक्ष महोदय, खड़गे साहब हमारे साथी हैं, वरिष्ठ नेता हैं। उन्होंने दो-तीन बातें कहीं। एक बात उन्होंने यह कही कि जो ढांचा है, उसके तहत पूंजीगत शेयर होल्डर का विश्वास कहीं खो न जाये और हम कहीं प्राइवेटाइजेशन की तरफ तो नहीं जा रहे। मैं समझता हूं कि इसका जवाब थामस साहब ने पहले ही दे दिया था। इस पर बहुत डिसकशन हुआ और डिसकशन होने के बाद यह मामला स्टैंडिंग कमेटी में भी गया था। स्टैंडिंग कमेटी के बाद कैबिनेट में गया, फिर कैबिनेट के बाद पार्लियामैंट में आया। पार्लियामैंट के बाद स्टैंडिंग कमेटी में गया, फिर स्टैंडिंग कमेटी से लौटकर आया, लेकिन तब तक चुनाव हो गया। उसके कारण यह बिल पास नहीं हो सका।

जहां तक प्राइवेटाइजेशन का सवाल है तो उसका प्रश्न ही नहीं उठता। दूसरा, जब 50 परसेंट से ज्यादा शेयर, यानी 55 परसेंट शेयर गवर्नमैंट का रहेगा, तो उस परिस्थिति में शेयर होल्डर को इसमें कहीं चिंता करने की जरूरत नहीं है। तीसरी बात यह उठायी गयी कि यह बिल क्यों लाया गया और इसकी क्या जरूरत पड़ी? यहां मोइली साहब समेत सब वरिष्ठ साथी बैठे हैं। जब आप मिनीरत्ना और ग्रेड -वन का दर्जा दे देते हैं, तो सरकार के सपोर्ट को हटाना पड़ता है। उससे आपको अलग करना पड़ता है, क्योंकि यह नियम है, कानून है। उसी नियम के तहत, चूंकि मिनीरत्ना और ग्रेड-वन का दर्जा दिया गया, अनुसूची एक में रखा गया, उसके तहत 5(1) है या 27(4) वगैरह सब उसी से संबंधित हैं। इसलिए उसके तहत इसे हटाना जरूरी थी, इसलिए हटाया गया है। हम समझते हैं कि इसके पीछे कोई दूसरी मंशा नहीं है।

श्री के.वी.थामस साहब इसी मंत्रालय में रहे हैं। हम लोग हमेशा बातचीत भी करते रहते हैं।

हमारी एक आदत है कि हम कभी भी ऐसा नहीं सोचते कि हम ही सब कुछ जानते हैं। हमारे जितने भी पुराने साथी हैं, हम उनसे और खासकर पूर्व मंत्रियों से बात करते रहते हैं कि जिस सुधार की आवश्यकता है, उसे बताएं। हम हमेशा बातचीत के लिए बैठते हैं। इन्होंने साइलो के बारे में कहा है कि इस पर ध्यान देना चाहिए। यहां शांता कुमार जी बैठे हुए हैं। कई साथियों ने एफसीआई के बारे में जिक्र किया है। हालांकि यह कार्य क्षेत्र में नहीं है। रिपोर्ट दी है जिसमें कहा गया है कि साइलो पर विशेष ध्यान देना चाहिए। हमारे कुछ साथियों ने बिहार, यूपी के बारे में कहा। कौशलेन्द्र जी, बिहार के बारे में बोल रहे थे। बिहार में 53 लाख टन अनाज की आवश्यकता है। हम मान लेते हैं कि 53 लाख टन में 33 लाख टन चावल की जरूरत है। अब 33 लाख टन को डेढ़ गुणा कर देंगे तो 51 लाख टन के करीब होता है। अब 51 लाख टन धान की आवश्कयता है। बिहार डीसीपी स्टेट है। यहां एफसीआई नहीं खरीदती है, राज्य सरकार खरीदती है। यहां हमारे कई साथी बैठे हैं, रमा जी बैठी हैं, उपेन्द्र जी बैठे हैं। सब लोग वहीं से हैं। पहले हमने कहा कि 31 जनवरी तक खरीदने का समय रखिए और सब राज्यों से बात की। जब फसल की कटाई होती है तो उसी समय किसान बेचता है और बाद में बिचौलिए लेकर बेचना शुरू कर देते हैं। कहा गया कि 31 जनवरी से बढ़ाकर 15 फरवरी कर दीजिए तो 15 फरवरी कर दिया। इसके बाद कहा गया कि 28 फरवरी कर दीजिए और 28 फरवरी कर दिया। इसके बाद कहा गया कि 28 फरवरी से 15 मार्च कर दीजिए तो 15 मार्च कर दिया और अब कहा गया कि 31 मार्च कर दीजिए। कितनी खरीद हुई? हमें 53 लाख टन चाहिए और अभी तक दस लाख टन खरीदा गया। हम बाकी कहां से लाते हैं? हरियाणा, पंजाब से लाते हैं। ट्रांसपोर्टेशन की कॉस्ट कितनी बैठती है? कौशलेन्द्र जी भी यही कह रहे थे कि किसान सब जगह चिल्ला रहे हैं कि एमएसपी रेट पर कोई खरीदता नहीं है। कौन खरीदेगा? अभी कमेटी ने रिपोर्ट दी है, शांता कुमार जी ने रिपोर्ट दी है और कहा है कि बिहार, उत्तर प्रदेश गरीब राज्य हैं, इनकी तरफ एफसीआई को ध्यान देना चाहिए और खरीद करनी चाहिए। हम इस ओर निश्चित रूप से ध्यान देंगे और दे रहे हैं।

महोदय, सबसे बड़ी बात यह है कि दो गलतफहमियां हैं। एक बोनस को लेकर है कि जो बोनस लागू किया गया, उसमें कहा गया कि वह राज्य जो डीसीपी स्टेट है और जहां सरप्लस पैदावार होती है, वहां बोनस की बात है लेकिन, पंजाब उसमें नहीं है। पंजाब डीसीपी राज्य नहीं है, पंजाब में खरीद की बात है तो उसमें कहां बंद है। इन्होंने एफसीआई के बारे में कहा। एफसीआई वहां नहीं खरीदती है, हाँ एफसीआई भी खरीदती है। एफसीआई टोटल दस परसेंट खरीदती है। हरियाणा सरकार ने कहा कि हम अपने आप व्यवस्था कर लेंगे, आप एफसीआई से कहिए कि दूसरी जगह पर लगे। पंजाब सरकार कहेगी तो हम करेंगे, वह नहीं करेंगे तो हम खरीदेंगे। 'कौआ कान लिए जा रहा है' तो पहले हम कान को देखेंगे कि कौए को देखेंगे। हल्ला हो जाता है कि यह हो गया, वह हो गया, कुछ नहीं हो रहा है।

महोदय, जहां तक भंडारण की बात है। हमारे पास 2,000 लाख टन की पैदावार होती है जिसमें से 2014-15 में गेहूं का उत्पादन 957 लाख टन और चावल का 1030 लाख टन हुआ। दोनों को मिला दें तो करीब 2,000 लाख टन होता है जबकि गेहूं की खरीद 957 लाख टन में से 280 लाख टन हुई है और चावल की 418 लाख टन हुई। दोनों को मिला दें तो करीब 598 लाख टन हो जाता है। कुछ सदस्यों ने पूछा कि भंडारण की क्या कैपेसिटी है। भंडारण की कैपेसिटी हमारे यहाँ 711 लाख टन की है। लेकिन यह बात जरूर है, हम भी इस बात को चाहते हैं, हमारे पास गोदाम की संख्या भले ही जरूरी हो, लेकिन क्रय-केन्द्र सभी जगहों पर खुले। क्रय-केन्द्र है ही नहीं। मैं तो सबसे वर्स्ट बिहार का ही उदाहरण दे सकता हूँ। श्रीमती रंजीता जी यहाँ पर बैठी हैं। बिहार के पूर्णिया, मधेपुरा वगैरह में चले जाइए, वहाँ के किसान कहाँ बेचेंगे? जो चावल के मिल-मालिक हैं, वही खरीदते हैं। इधर से उधर जाता है और वह हल्ला करता रहेगा। बिचौलिया किसान से 900 रुपए में खरीदेगा और उसे 1400-1500 रुपए में बेचेगा। यह सबसे बड़ी दिक्कत होती है।

श्रीमती कृष्णा राज : **यह रुकेगा कैसे?**

श्री राम विलास पासवान : **उसको रोकने के लिए मैंने कहा, देखिए! हर चीज़ में होता है कि बद अच्छा और बदनाम बुरा। इसमें दो काम हैं। एक काम केन्द्र सरकार का है। हमारा काम है कि हम पंजाब, हरियाणा आदि राज्यों से अनाज़ उठाते हैं और उसे दूसरे राज्यों में देने का काम करते हैं। अब अनाज हरियाणा से उत्तर प्रदेश आ गया, पंजाब से बिहार आ गया। बिहार में एफसीआई के गोदामों तक पहुंचाना हमारा काम है। एफसीआई के गोदामों से वह अनाज कहाँ जाता है, वह राज्य सरकार की जिम्मेवारी है। इसमें हमारी कोई भूमिका नहीं है। राज्य सरकार स्टेट के गोदाम में ले जाती है, वहाँ से फेयर प्राइस शॉप पर ले जाती है, उसके बाद वह बेनिफिशियरीज़ के यहाँ ले जाती है। हमारे पास उतना इंफ्रास्ट्रक्चर नहीं है, फेडरल स्ट्रक्चर है। तो शिकायत क्या है? शिकायत सभी जगह पीडीएस से है। गरीबों को अनाज नहीं मिल रहा है, खराब अनाज मिलता है। हमारे पास गोदाम की जितनी कैपेसिटी है, 50 प्रतिशत गोदाम केन्द्र सरकार के हैं और**

50 प्रतिशत गोदाम राज्य सरकार के हैं। यदि दो हजार टन अनाज पैदा हो रहा है और केन्द्र और राज्य सरकार मिलकर सात सौ टन खरीदती है, तो बाकी 1300 टन की जवाबदेही कौन ले रहा है? 1300 टन में से कुछ अनाज़ कहीं खेत में पड़ा हुआ है।

श्री आर.के.सिंह (आरा) : मैं भोजपुर से आता हूं। हमारे यहाँ यह दिक्कत हुई कि बारिश के दिनों में हर पाँचवें दिन पर कहा जाता था कि गोदाम भर गया। भारत सरकार की भंडारण कैपेसिटी होगी, लेकिन बिहार में भंडारण कैपेसिटी की कमी है, इसकी बेहद कमी है।

श्री राम विलास पासवान : बिहार में 53 लाख टन अनाज़ सालाना चाहिए। तो एक महीने में लगभग साढ़े चार लाख टन चाहिए और गोदाम की कैपेसिटी पाँच लाख टन से ज्यादा है। हम चाहते हैं कि एक हर स्टेट स्तर पर विचार हो। बहुत-सी गलतफहमियाँ भी हैं। बिहार के संबंध में मैं सोच रहा था, लेकिन पता नहीं अभी संसद का सत्र कब तक चलता है, हम चाहते थे कि एक बार हर स्टेट के एम.पीज़ को बुलाकर संबंधित राज्यों की समस्या के संबंध में पूरे तौर से बातचीत करें। जैसा कि हमने कहा, आप जो बात कह रहे हैं, जैसे आप आरा की बात कह रहे हैं, हो सकता है कि टोटैलिटी में गोदाम की कैपेसिटी ज्यादा हो, लेकिन जिस एरिया की बात ये कह रहे हैं, वहाँ यह कम हो, ऐसा हो सकता है।

HON. DEPUTY SPEAKER: Let the Minister complete the reply. We have to take up another Bill also.

...(*Interruptions*)

HON. DEPUTY SPEAKER: Mr. Minister, please address the Chair.

...(*Interruptions*)

श्रीमती रंजीत रंजन (सुपौल) : मंत्री जी यह कहा गया कि सालाना 53 लाख टन अनाज एफसीआई द्वारा लिया जाएगा लेकिन वहां यह कहा जाता है कि पिछले साल का ही अनाज अभी गोदाम में पड़ा है, इसलिए इस साल हम कम ले रहे हैं। इस समस्या को आप कैसे हल करेंगे?

श्री राम विलास पासवान : उपाध्यक्ष जी, जैसा हमारे साथी ने पूछा है, उसके संदर्भ में मैं कहना चाहता हूं कि पहले ऐसा होता था कि चार-पांच साल अनाज रखा रहता था। हमने आने के बाद स्ट्रिक्टली कह दिया है कि चावल और गेहूं की लाइफ दो साल की होती है, क्योंकि दो साल तक इनकी क्वालिटी बढ़िया रहती है। डेढ़ साल से ज्यादा कोई भी सामान कहीं भी नहीं रखा जाएगा। हमने आर्डर जारी कर दिया है और यदि कोई कहेगा तो हम वैधिंग करने के लिए तैयार हैं। यदि मालूम हुआ कि डेढ़ साल से ज्यादा समय से सामान किसी गोदाम में रखा है, तो उस जी.एम. को हम उसी समय सस्पेंड करेंगे, यह हमारा वायदा है।

साइलो के संबंध में कहना चाहता हूं कि हम प्रोत्साहन दे रहे हैं। चूंकि उसमें सबसे ज्यादा सेफ्टी है, सबसे ज्यादा कम लीकेज का मामला है।

श्री धर्मवीर (भिवानी-महेन्द्रगढ़) : हरियाणा के किसानों के लिए दिक्कत आ जाएगी क्योंकि आपने अपने शब्दों में कहा है कि हरियाणा की सरकार ने कहा है कि हम अपना प्रबंध स्वयं करेंगे।

श्री राम विलास पासवान : हरियाणा के किसानों से आप कहिए कि वे अपना भ्रम दूर कर लें। केवल एफसीआई ही उनका अनाज नहीं खरीदती थी बल्कि एफसीआई भी उनका अनाज खरीदती थी। राज्य सरकार के साथ एफसीआई भी उनका अनाज खरीदती थी। जैसा हमें आफिशियली बताया गया है कि हरियाणा सरकार ने कहा है कि एफसीआई को दूसरी जगह खरीदने के लिए कहिए, हम खरीद लेंगे। यदि हरियाणा सरकार कहेगी कि हम सक्षम नहीं हैं और एफसीआई भी खरीदे, तो एफसीआई भी हरियाणा के किसानों का अनाज खरीदेगी। लेकिन शांता कुमार जी की कमेटी की रिपोर्ट है, इन्होंने ही अपनी कमेटी रिपोर्ट में कहा कि दूसरे राज्यों की तरफ भी ध्यान देना चाहिए। अभी हमने फैसला नहीं लिया है।...(व्यवधान) हमने कहा है कि रिपोर्ट है और इसमें कहा गया है कि 67 परसेंट से घटाकर 40 परसेंट कर दीजिए, तो क्या हम 40 परसेंट कर देंगे। हम ऐसा नहीं करेंगे। इस पर चिंता करने की जरूरत नहीं है। मैं खड़गे साहब को धन्यवाद देना चाहता हूं, थामस साहब ने अपने विचार रखे, गणेश जी ने बहुत बढ़िया सुझाव रखा, **विजय कुमार जी, तपस कुमार मंडल जी, बलभद्र मांझी जी, नरसिम्हम जी, श्रीमती पी.के. श्रीमती टीचर, बाराप्रसाद राव जी, श्रीमती कृष्णा राज, परशुराम जी, प्रेमचंद्रन जी, कौशलेन्द्र कुमार जी, राजेन्द्र सिंह शेखावत जी, मोहम्मद बशीर जी और अन्य सभी माननीय सदस्यों ने जो भी सुझाव दिए हैं, उनको मैंने नोट किया है और मैं सभी को इसके लिए धन्यवाद देना चाहता हूं। इसमें ज्यादा डिटेल में जाने की जरूरत नहीं है।** हमारी जगह पर अगर कोई दूसरा मंत्री होता, तो कह देता कि यह मामला सीडब्ल्यूसी का है और सीडब्ल्यूसी में कुछ नहीं है। यह टेक्नीकल मामला है और इसे मिनी रत्न मिल गया है इसलिए इन्हें मिनी रत्न के मुताबिक पांच-ए को खत्म कर देना चाहिए। उनके लिए यह सिर्फ दो लाइन का मामला होता। लेकिन आप सभी साथियों के मन में कुछ शंकाएं थीं, जिनकी तरफ मैंने आपका ध्यान खींचा है। मैं सभी माननीय सदस्यों को कहना चाहता हूं कि हम तो जमीनी स्तर के नेता हैं और जो आपका काम होता है, उसी काम को हम अपने डिपार्टमेंट से क्रिटिकल होकर पूछते हैं। हम यह कह सकते हैं कि हमारे रहते हुए, हमारी सरकार में चाहे किसान का मामला हो, मजदूर का मामला हो, रिजर्वेशन का मामला हो, कहीं भी शंका करने की कोई आवश्यकता नहीं है। मैं आग्रह करता हूं कि सर्वसम्मति से इस बिल को पास किया जाए।

HON. DEPUTY SPEAKER: The question is:

"That the Bill further to amend the Warehousing Corporations Act, 1962, be taken into consideration."

The motion was adopted.

HON. DEPUTY SPEAKER: The House may now take up clause by clause consideration of the Bill.

Clauses 2 to 6

HON. DEPUTY SPEAKER: The question is:

"That Clauses 2 to 6 stand part of the Bill."

The motion was adopted.

Clauses 2 to 6 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

HON. DEPUTY SPEAKER: The Minister may now move that the Bill be passed.

श्री राम विलास पासवान : उपाध्यक्ष जी, मैं प्रस्ताव करता हूं:

"कि इस विधेयक को पारित किया जाए।"

HON. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

16.36 hrs

REPEALING AND AMENDING BILL, 2014